

a three tier system of participation, viz., at the corporate level, plant level and shop-floor level. Government decision on the report of the Committee has not yet been taken. Government had, however, issued instructions earlier for implementation of the scheme for workers participation at shop floor and plant level in manufacturing and mining units as well as commercial and service organisations in the public sector. Bureau of Public Enterprises and the Ministry of Labour have been impressing on the public sector undertakings from time to time to implement this scheme expeditiously if not already done.

**Change in Monopoly purchase of Jute**

4778. SHRI MUKUNDA MANDAL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that Monopoly Purchasing Policy of Jute has not been helpful to jute growers;

(b) if so, facts thereof; and

(c) whether Government intend to follow/change/discontinue monopoly Purchasing Policy of Jute?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Since the Government have never resorted to the policy of monopoly purchase of raw jute, the question of its being unhelpful to jute growers does not arise.

(b) and (c). Do not arise.

**Check on Export of Shrimps to U.S.A.**

4779. SHRIMATI PRAMILA DANDAVATE: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Food and Drug Administration

(FDA), USA has informed the Indian Shrimp Exporters that they would not accept the decomposed shrimps;

(b) whether Government have any statutory authority to check the exports of shrimps of standard quality to U. S. A. under the bilateral agreement; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): (a) The Food and Drug Administration, USA had placed Indian shrimps along with those from other producing countries of Bangladesh, Hong Kong, Taiwan, Indonesia and Thailand on block list with effect from October, 1978. However, India has since been taken off the blocklisting.

(b) The Export Inspection Agency of India, under the administrative control of the Ministry of Commerce has the statutory authority under the Export (Quality Control & Inspection) Act, 1963, to inspect shrimps and other marine products intended for exports to ensure their compliance with the prescribed quality standards.

(c) Not applicable.

**Inadequate Supply of Coal to Steel Plants**

4780. SHRIMATI PRAMILA DANDAVATE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that a number of steel plants in the public sector have complained that they have not received adequate quantities of coal to run the plants;

(b) whether they have warned the C.I.L. that they would be closing